

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

**MISCELLANEOUS APPLICATION NO: 85197 OF 2020
WITH
SERVICE TAX APPEAL NO: 86486 OF 2018**

[Arising out of Order-in-Original No: 18/SKV-18/THCGST/2017-18 dated 19th January 2018 passed by the Commissioner of CGST, Thane.]

Jitendra R Singh
Tahakur Finvest Private Ltd
Thakur House, Ashok Nagar, Kandivli East
Mumbai – 400 101

...Appellant

versus

Commissioner of Central Tax & GST
Thane
4th Floor, Navprabhat Chambers
Ranade Road, Dadar West, Mumbai - 400028

...Respondent

APPEARANCE:

Shri Parth Shah, Chartered Accountant for the appellant

Shri Onil M Shivadikar, Assistant Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A/ 85980 /2021

DATE OF HEARING:	23/03/2021
DATE OF DECISION:	23/03/2021

PER: C J MATHEW

Appellant had sought coverage under Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Pronounced in open court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

**/as*